

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH: JAIPUR

Registration No. RA-28 of 1996
(Arising out of OA No.34 of 1995)

Date of order 30.8.1996

Mahendra Swaroop Applicant

Versus

Union of India & Others Respondents

Court: Hon'ble Mr. N.K.Verma, Member (A)

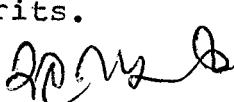
Hon'ble Mr. Rattan Prakash, Member (J)

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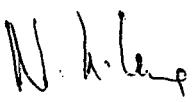
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Hon'ble Mr. N.K.Verma, Member (A):

This is/Review Application against our order passed in OA-34 of 1995 on 19.2.1996 by which the relief sought for on the applicant's reversion order dated 12.1.1996 was negatived. The decision was given on the specific statements and averments of the respondents as recorded in the order dated 19.2.1996 passed by us. The applicant has tried to re-open the entire issue which stood already adjudicated in the TA No.769 of 1986 and in the present OA. In view thereof, we cannot allow the matter to be reviewed on the grounds already canvassed and decided upon in the two applications. The Review Application did not bring any error apparent on the records and it is accordingly dismissed as without any merits.


(RATTAN PRAKASH)

MEMBER (J)


(N.K.VERMA)
MEMBER (A)